

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 337 OF 2011

Thursday, this the 23rd day of June, 2011

CORAM:

HON'BLE Ms. K. NOORJEHAN, ADMINISTRATIVE MEMBER

B.Christudas, Ex-casual labourer
Southern Railway
Trivandrum Division
Kavikuzhi, Mele Puthenveedu
Ottasekaramangalam,
Neyyattinkaran TK
Thiruvananthapuram

Applicant

(By Advocate Mr.Marin G Thottan)

Versus

1. Union of India, represented by
The General Manager, Southern Railway
Headquarters Office, Chennai - 3
2. The Divisional Personnel Officer
Southern Railway, Trivandrum Division
Trivandrum
3. The Chief Medical Superintendent
Southern Railway, Trivandrum -14

Respondents

(By Advocate Mr.K.M Anthru)

The application having been heard on 23.06.2011, the Tribunal on the same day delivered the following:

ORDER**HON'BLE Ms. K. NOORJEHAN, ADMINISTRATIVE MEMBER**

1. The applicant, a retrenched casual labourer belonging to Trivandrum Division has filed this application with a prayer to direct the respondents to assess applicant's medical fitness in Bee One on the basis of his Annexure A-2 and Annexure A-3 representations and absorb him in any of the Group D post. This is the third round of litigation. In O.A 372/10 filed by him the respondents were directed to consider him for a Group D post which requires the lower medical classification than Bee One. The applicant has submitted an appeal for a second medical examination. The respondents has submitted in their reply statement that they have not subjected him to a re-medical examination as he has failed in Bee One due to colour blindness and hence re-examination was not required. They further added that the applicant has been informed that he is included in the list of persons to be considered for appointment in posts requiring Bee Two classification. His position is at 98th in the list and 5th among persons to be considered for appointment in posts requiring Bee Two classification. There are also serving regular employees who are declared medically unfit and who are to be included in the list for alternative appointment. Therefore the respondents are not in a position to intimate any probable date of appointment.

2. As the counsel for the applicant requested for a re-medical examination as provided for in the Rules, the respondents are directed to subject him to a second medical test. A copy of the medical certificate may be issued to him

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with all details. The standards fixed for medical fitness may be noted therein, along with the medical parameters fulfilled by the applicant. This will enable the applicant to satisfy himself about his inability to meet the prescribed medical standards, in such an eventuality if any. The Original Application is disposed of as above. No costs.

(Dated this the 23rd day of June 2011)



(K NOORJEHAN)
ADMINISTRATIVE MEMBER

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